

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

State Bank of India

v.

Ms. Sudesh Sharma

ITEM No. 115

(IB)-917(PB)/2020

.... Petitioner/Applicant

.... Respondent

Order Under Section 95 of Insolvency & Bankruptcy Code

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Order delivered on 09.07.2021

ORDER

IA 1524/2021

Learned Counsel for Applicant is directed to issue notice to the other side. List the matter on 17.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)